

C.A.No. 6260-6265 OF 2000  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM NO.1A (Judgment) COURT NO. 3 SECTION III

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal Nos.6260-6265/2000 @@  
AA

Union of India & Ors. Appellant (s)

VERSUS

Onkar S. Kanwar & Ors. Respondent (s)

WITH

Civil Appeal Nos.633/2002 to 642/2002

(HEARD BY HON'BLE QUADRI AND VARIAVA, JJ.)@@  
AA

Date : 27/09/2002 These appeals were called on for judgment today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Appellant (s) Mr. K. Swami, Adv.  
-U.O.I.: Mr. B.K. Prasad, Adv.

For Respondents/  
-Appellants: Mr. M.P. Vinod, Adv.

RR-Ex-parte

The Court made the following O R D E R

....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

Hon'ble Mr.Justice S.N.Variava pronounced the  
judgment of the Court.  
The civil appeals stand disposed of. There will be  
no order as to costs.

.SP1 (N. Annapurna) (Kanwal Singh)  
Court Master Court Master

Signed judgment is placed on the file. REPORTABLE.@@  
CCCCCCCCCCC